

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:382  
ANSWERED ON:26.02.2013  
INVOLVEMENT OF FOREIGNERS IN CRIME  
Jindal Shri Naveen

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Union Government has maintained the data regarding involvement of foreigners in various crimes and illegal activities in the country;
- (b) if so, the details thereof and the number of cases registered against the foreigners during each of the last three years and the current year, State/UT-wise along with the cases solved/unsolved;
- (c) whether a number of cases registered against the foreigners remained pending for a long period of time as the accused are not accessible to the investigating agencies;
- (d) if so, the total number of such cases along with the reasons for pendency during the said period; and
- (e) whether any assistance is provided to the State Governments by the Union Government in such cases, and if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e): Instances of involvement of foreigners in various crimes and illegal activities in the country have been reported. Data on foreigners arrested for violation of Foreigners Act and other provisions of Immigration Control Rules and Regulations during the years 2009, 2010 and 2011, as available centrally, is given in the annexed statement. However, since registration of cases and action thereon comes within the purview of police stations and State Governments/Union Territory Administrations concerned, complete data is not centrally available. All possible assistance is extended by the Central Government agencies in such cases, whenever requested by the State Government.